

12.11 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF INDIAN AIRLINES CORPORATION AND AIR-INDIA INTERNATIONAL CORPORATION

The Deputy Minister of Civil Aviation (Shri Mohiuddin): I beg to lay on the Table a copy of each of the following Reports under sub-section (2) of Section 37 of the Air Corporations Act, 1953:—

- (i) Annual Report of the Indian Airlines Corporation for the year 1959-60. [Placed in Library. See No. LT-2534/60].
- (ii) Annual Report of the Air-India International Corporation for the year 1959-60. [Placed in Library. See No. LT-2535/60].

SUGARCANE CONTROL (STATE OF PONDICHERRY) ORDER

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy of the Sugarcane Control (State of Pondicherry) Order, 1960 published in Notification No. G.S.R. 1359 dated the 19th November, 1960, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2537/60].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTY-FOURTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Seventy-fourth Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

HUNDRED-FIRST REPORT

Shri Dasappa (Bangalore): I beg to present the Hundred-first Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifty-ninth Report of the Estimates Committee (Second Lok Sabha) on Bharat Electronics Ltd.

12.14 hrs.

INDUSTRIAL EMPLOYMENT (STANDING ORDERS) AMENDMENT BILL—Contd.

Mr. Speaker: The House will now take up further consideration of the Bill to amend the Industrial Employment (Standing Orders) Act, 1946.

The Deputy Minister of Labour (Shri Abid Ali): Sir, during the course of the discussion yesterday, it was mentioned that the Certifying authorities give their decision without taking into consideration the viewpoint of the workers' representatives. It is not so. The workers' representatives are there before the Certifying officer and give their suggestions which are given full consideration.

12.15 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Also they have got a right of appeal. Also, the Unions can ask for modification under section 10(2). It was also mentioned that ordinarily employers take disciplinary action against workers without giving the union an opportunity to depute a representative to defend the workers. This has become a practice. Workers' representatives are allowed to defend them in the course of the enquiry with regard to disciplinary action. Standing orders are meant to give protection to good and disciplined workers. Of course, those who are determined to create mischief must be properly dealt with. Trade unions are now sufficiently organised in this country which by itself is the best protection for the workers. I think I have dealt with all the points which needed attention. I move.

Mr. Deputy-Speaker: The question is:

“That the Bill further to amend the Industrial Employment (Standing Orders) Act, 1946, be taken into consideration.”

The motion was adopted.

Clause 2— (Amendment of section 1).

Shri Ramsingh Bhai Varma
(Nimar): I beg to move:

Page 1,—

(i) for lines 8 to 10, substitute—

“(3) It applies to every industrial establishment wherein the number of workmen on any day during the preceding twelve months or on the day the Act comes into force or on any day thereafter was or is twenty or more:”

(ii) in line 15,

for “one hundred” substitute “twenty”.

(iii) after line 19, add—

“Provided further that nothing in this Act shall apply to any industrial establishment to which the Madhya Pradesh Industrial Workmen (Standing Orders) Act, 1959 apply.” (2). [Madhya Pradesh Act XIX of 1959.]

श्रीमान्, मेरे अमॉडमेंट में मैं ने पहली बात तो यह निवेदन की है कि सेन्ट्रल गवर्नमेंट के गजट के अन्दर जब यह प्रकाशित कर दिया जाये तो एक साथ सभी जगह वह अमल में आना चाहिये। जब हम इस को स्वीकृति दे देते हैं और इस को कानून का रूप दे देते हैं उस हालत में अलग अलग गवर्नमेंट अलग अलग प्रदेशों के अन्दर अलग अलग नियमों को इस को अमल में लाये, इस के बजाय मेरा निवेदन यह है कि इस को एक साथ सब जगह अमल में लाया जाये।

Shri Abid Ali: I beg to move:

Page 1, line 19, add at the end—

“or to any industrial establishment to which the provisions of the Madhya Pradesh Industrial

Workmen (Standing Orders) Act, 1959 apply.” (6). [Madhya Pradesh Act XIX of 1959].

श्री आबिद अली : माननीय सदस्य का शायद यह खयाल है कि जिस तरह दूसरे कायदों में होता है कि पार्लियामेंट में पास होने और प्रेसीडेंट की स्वीकृति के बाद कुछ वक्त लिया जाता और गजट में उस का ऐलान हो जाने के बाद कायदे अमल में आते हैं। लेकिन इस में वैसा नहीं है। यह तो यहां से पास होने के बाद और स्वीकृति मिल जाने के बाद फौरन अमल में आ जायेगा। इसलिये गजट में कोई तारीख, जिस तारीख से अमल में आये उस का ऐलान नहीं किया जायेगा, और जो माननीय सदस्य ने यह सूचना पेश की है उस की गुंजाइश यहां है ही नहीं।

Mr. Deputy-Speaker: Do I put the hon. Member's amendment to vote?

श्री राम सिंह भाई वर्मा : मैं वापस लेता हूँ।

The amendment was, by leave, withdrawn.

Mr. Deputy-Speaker: The question is:

Page 1, line 19, add at the end—

“or to any industrial establishment to which the provisions of the Madhya Pradesh Industrial Workmen (Standing Orders) Act, 1959 apply”. (6). [Madhya Pradesh Act XIX of 1959].

The motion was adopted.

Mr. Deputy-Speaker: The question is:

“That clause 2, as amended, stand part of the Bill.”

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3— (Amendment of section 2)

Mr. Deputy-Speaker: Is the hon. Member moving his amendment?

Shri Ramsingh Bhai Varma: No.

Mr. Deputy-Speaker: Any other amendment that he wants to move? No.

The question is:

"That clauses 3, 4, 5 and 6 stand part of the Bill.

The motion was adopted.

Clauses 3, 4, 5 and 6 were added to the Bill.

Mr. Deputy-Speaker: Clause 1. There is an amendment. He is not moving.

The question is:

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri Abid Ali: I beg to move:

"That the Bill, as amended, be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill, as amended, be passed.

The motion was adopted.

12.19 hrs.

MATERNITY BENEFIT BILL

MOTION TO REFER TO JOINT COMMITTEE

The Deputy Minister of Labour (Shri Abid Ali): Sir, on behalf of my senior colleague Shri Nanda, I beg to move:

That the Bill to regulate the employment of women in certain establishments for certain periods before and after child-birth and to provide for payment of maternity benefit to

them, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely Shri Amjad Ali, Shri Kanhaiya Lal Balmiki, Shri Panna Lal Barupal, Shri Bhakt Darshan, Shrimati Renu Chakravartty, Shri Chandramani Lal Choudhuri, Shri Bhaurao Krishnarao Gaikwad, Shri Aurobindo Ghosal, Shri Ram Krishan Gupta, Pandit Jwala Prasad Jyotishi, Shrimati Sangam Laxmi Bai, Shrimati Mafida Ahmed, Shri Inder J. Malhotra, Shri Jiyalal Mandal, Shri K. P. Kuttikrishnan Nair, Dr. Sushila Nayar, Shrimati Ila Palchoudhuri, Shri Ram Garib, Shri K. S. Ramaswamy, Shri Jagannatha Rao, Shri Rameshwar Sahu, Shri Shibban Lal Saksena, Shrimati Jayaben Vajubhai Shah, Shri Shradhdhakar Supakar, Shri K. T. K. Tangamani, Shri Umrao Singh, Shri Ramsingh Bhai Varma, Shri Balakrishna Wasnik, Shri K. C. Wodeyar, Shri Gulzarilal Nanda; and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee.

A comprehensive Central law on maternity benefit was long overdue, and I am happy to be able to bring forward this Bill before the House today. Maternity protection is now being provided under a number of